

No. 25/2/2016-NCLT  
Government of India  
National Company Law Tribunal

6<sup>th</sup> Floor, Block -3,  
CGO Complex, Lodhi Road  
New Delhi-110003

Dated 6<sup>th</sup> July, 2016

**ORDER**

In continuation of notification no. S.O.1934 (E) and 1935 (E) dated 1.6.2016 issued by the Central Government, Ministry of Corporate Affairs and order no. 10/03/2016-NCLT dated 5.7.2016 of this Tribunal.

2 The Division bench is entitled to function as a bench and exercise powers of the Tribunal irrespective of any class of cases except those specified by an order of the President.

3. The single Judicial Member posted at various benches of the Tribunal are also authorized in addition to the Division Bench wherever applicable, to function as bench and exercise powers of the Tribunal in the following class of cases:

- (a) All cases which have been transferred from erstwhile Company Law Board. However, in terms of second proviso to section 419 (3) of the Act the Member Judicial shall be entitled to refer the matter to President with the opinion that the matter ought to be heard by two Members for the reasons to be recorded in writing.
- (b) All new petitions where the Company involved has paid-up share capital of Rs. 50 Lakhs or less where the Division Bench is available. However, where the Division Bench is not available the pecuniary limit of Rs. 50 Lakhs shall not apply.
- (c) Any other matter which the President may authorize by passing a specific or general order.

By order of the National Company Law Tribunal.

  
(Shiv Ram Bairwa)  
Registrar

To,

1. P.A. to Hon'ble President, National Company Law Tribunal, New Delhi.
2. All Hon'ble Members, National Company Law Tribunal.
3. Registrar, National Company Law Tribunal, New Delhi

.....2/-

4. Secretary, National Company Law Tribunal, New Delhi.
5. Officers of National Law Tribunal, Principal Bench, New Delhi/ Kolkata/ Mumbai/ Chennai/ Ahmedabad/ Allahabad/ Bengaluru/ Chandigarh/ Gauhati/ Hyderabad.

Copy to:

1. All Registrar General of the High Courts
2. All Registrars of Companies
3. The Institute of Chartered Accountants of India, ITO, New Delhi.
4. The Institute of Company Secretaries of India, ICSI, House 22, Institutional Area, Lodhi Road, New Delhi-110003.
5. Bar Councils New Delhi/ Kolkata/Mumbai/Chennai.
6. NCLT, website/Notice Board

